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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 106224 /C-6/Sa-748/ O.A. No.12/2023 /2023

Dated 29/1/24

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: Regarding submission of Joint Committee Report in compliance of the order dated 30.05.2023 & 24.11.2023 in O.A. No.12/2023 In the matter of Alok Kumar Mishr & Anr. Vs. State of U.P.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 30.05.2023 & 24.11.2023 in O.A. No.12/2023 In the matter of Alok Kumar Mishr & Anr. Vs. State of U.P, The Joint Committee Report is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,

(Dr Ram Karan)

Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.

1. Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.
2. Chief General Manager, M/s Balrampur Chini Mills Ltd, (Sugar Divison) Mankapur in compliance of the order dated 30.05.2023 passed by Hon'ble NGT in the matter of subjected O.A. No.12/2023.

Chief Environment Officer
(Circle-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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JOINT INSPECTION REPORT OF M/S BALRAMPUR CHINI MILLS LIMITED (SUGAR & DISTILLERY DIVISION), VILLAGE & POST-DATAULI, MANKAPUR, GONDA, U. P.

IN THE MATTER OF

Alok Kumar Mishra & Anr. Vs State of U. P. (O. A. No. 12 of 2023)

1.0 Background:

Hon'ble NGT, Principal Bench, New Delhi has passed order on dated 30.05.2023 for joint inspection of M/s Balrampur Chini Mills Limited (Sugar, Distillery and Power Plant Division), Village & Post- Datauli, Mankapur, Gonda, U.P. in the matter of Alok Kumar Mishra & Anr. Vs State of U. P. (O.A. No. 12 of 2023). The relevant portion of the order is as below:

"...9. Ex facie we find that the report is not complete or reliable, hence we find it difficult to accept the report. We accordingly, constitute a new Committee comprising Regional Officer, MoEF&CC, Lucknow, an officer not below the rank of Regional Director/Scientist E of CPCB and Chief Environmental Officer, UPPCB, Lucknow.

10. Since, the Sugar Division of the unit is presently closed, the aforesaid committee shall visit the site of Distillery Division of the unit within two weeks. PCB need to ensure that the industry operate as ZLD system with complete recycling/reuse of recovered water and storage of spent water as to meet the prescribed guidelines. PCB may essentially monitor river Bisuhi, particularly during measures, to ensure that no waste from Distillery, deliberately or otherwise, is discharged for or for emptying the lagoons.

11. With regard to Sugar Division inspection shall be made later, when the unit commences its production in October, 2023..." and

Hon'ble NGT, Principal Bench, New Delhi has passed order on dated 24.11.2023.

"...2. The committee has filed the report in respect of the distillery unit of the industry and in respect of the sugar unit in the communication dated 23.11.2023, it is stated that the crushing operation has started from 16.11.2023 therefore the committee will inspect the unit in the 3rd week of December, 2023 and will submit a fresh report. Page 44 of the report of Joint Committee submitted by UPPCB dated 30.08.2023 shows high levels of TDS, COD and BOD in drain near main gate of BCML (Distillery Division) Manakpur.

3. In view of the above further four weeks time is granted to the Committee to submit the supplementary report.

4. List the matter on 5th February, 2024..."

Copy of reference NGT order is annexed as **Annexure-1**.

Subsequently, joint inspection of M/s Balrampur Chini Mills Limited (Sugar Division), Village & Post- Datauli, Mankapur, Gonda, U.P. was carried out by a joint team comprising officials from MoEF&CC, Lucknow, CPCB, Regional Directorate, Lucknow and UPPCB, Chief environmental Officer on 11.12.2023. During inspection, it was observed that separate power plant does not exist. However, Co-gen. plant of capacity 37 MW installed at Sugar Plant to meet out captive requirement and 6.6 MW power generation was installed with distillery slope fired boiler.

The salient, observations and recommendations based on the inspection are as below:

2.0 M/s Balrampur Chini Mills Limited (Sugar Division):

A: General Information		
1.	Name of the unit and Address	M/s Balrampur Chini Mills Ltd., Unit: Mankapur, Village & P. O : Datauli, Tehsil : Mankapur, Distt: Gonda, Uttar Pradesh- 271306
2.	Name of the Proprietor / Contact person – Designation Contact No.	(1) Sri Neeraj Bansal (C.G.M.) Mobile No.-7080402301 Email: neeraj.bansal@bcml.in (2) Ashok Kumar Tripathi (Manager Q.C.) Mobile No.-9453980006 Email : ak.tripathi@bcml.in
3.	Year of Comm.	2006
4.	Sector	Private
5.	Cane crushing capacity	8000 TCD
6.	Cane crushed	1713600 Qtls. (16.11.2023 to 10.12.2023)
7.	Sugar produced	174273.12 Qtls. (16.11.2023 to 10.12.2023)
8.	Molasses generation	85978 Qtls. (approx. 50%) (16.11.2023 to 10.12.2023)
9.	Press Mud generation	70789 Qtls. (16.11.2023 to 10.12.2023)
B: Water Pollution and its Control:		

10.	Water Supply Source Water Consumption (KLD)- (Avg. for 01.12.2023 to 11.12.2023) ➤ Industrial ➤ Domestic	Borewells (Nos. -03) ➤ 992.18 KLD ➤ 359.23 KLD
11.	Waste Water Generation (KLD)- (Avg. for Crushing Session 23-24 26.11.2023 to 10.12.2023) ➤ Industrial ➤ Domestic	➤ 1207.28 KLD ➤ 197.67 KLD
12.	Waste water treated (KLD)- (Avg. for Crushing Session 23-24 Till Dec. 23) ➤ Industrial ➤ Domestic	➤ 1207.28 ➤ 197.67 KLD
13.	Details of ETP	Mentioned in observation
14.	Mode of disposal of treated effluent	Ferti-irrigation, Gardening, Bagasse wetting, etc through pipeline.
15.	Flow measuring device installed at outlet of ETP	“Yes” Electromagnetic Flowmeter
16.	Status of Consent under the Water Act- 1974	Valid till 31.12.2025
b (I) Information regarding Ferti-irrigation		
17.	Details of treatment of effluent before ferti-irrigation	Treated through ETP
18.	Command area for irrigation (available land area)	506 Acre (Farmers Land-497 Acre and Factory Land-09 Acre)
19.	System of transportation of treated effluent upto field.	Through HDPE Pipeline
20.	Formal agreements with farmers for using treated effluent	Yes
21.	Storage facility available for treated effluent during low demand period	Treated effluent is stored in 01 lagoon (Capacity 18000 KL) (for 15 days storage)
22.	Quality of effluent being used for Ferti-irrigation	Mentioned in observation
C: Air Pollution and its Control		
23.	Sources of Air Pollution	Boilers – 2 Nos. (2 x 90 TPH)
24.	Type of Fuel used with consumption	Bagasse (1150 TPD)

25.	Stack details with APCS	Stack of Height 65 meters with APCS installed i.e., Electro Static Precipitator (ESP)
26.	Status of Consent under the Air Act- 1981	Valid till 31.12.2025
D: Waste Management		
27.	Type & Quantity of Waste Generated (Avg. 16.11.2023 to 11.12.2023)	<ul style="list-style-type: none"> ➤ ETP Sludge- 25.02 Qtls per Day ➤ Press Mud- 2722.2 Qtls./Day ➤ Boiler ash- 23.60 Ton/Day ➤ Used oil- 0.461 MT (For FY 2022-23)
28.	Facility of Storage/ Disposal	<ul style="list-style-type: none"> ➤ Press Mud – Used for making pallets ➤ Boiler ash- Boiler Ash is being used in in granulation plant ➤ Used oil- used oil sent to authorized recycles. ➤ ETP Sludge-Dispose off on land
29.	Disposal of waste	As above
30.	Status of Grant of authorization of Hazardous Waste	Valid upto 11.04.2028
E.	Observations: -	
	<ol style="list-style-type: none"> 1. The unit has infrastructure for production of sugar using sugar cane as major raw material with consented capacity of 8000 TCD and 37-Megawatt Co-generation for captive requirement. 2. During the inspection, the unit was in operation. The unit has started its cane crushing on 16.11.2023 for the current crushing season 2023-24. 3. The unit was granted consent to operate under The Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 by UPPCB which is valid upto 31.12.2023. The Project Proponent has applied for renewal for CCA which is under process during inspection and has been granted vide UPPCB letter dated 22.12.2023 and same is valid upto 31.12.2025. Unit was granted Authorization for Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which was valid upto 11.04.2028. Attached as Annexure-II & III. 4. The unit has presently three (03) borewells to meet its fresh water requirement. It is informed that 02 borewells are used for industrial purpose and one borewell is used for domestic purpose. Electromagnetic water meter is installed in all borewells and log book is maintained the average water consumption from 01.12.2023 to 11.12.2023 is 992.18 KLD. Logbook attached as Annexure-IV. 5. The unit has maintained log book of fresh water consumption. The unit has obtained NOC for groundwater abstraction from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid upto 11.10.2026 for extraction of 1264 KLD groundwater. Copy of the NOC attached as Annexure-V. 6. The unit has established Effluent Treatment Plant (ETP) with capacity 1200 KLD, which comprises of following: 	

- a. Bar and Screen Chamber
- b. Oil and Grease Trap Chamber
- c. Rotary screen
- d. Equalization Tank
- e. Chemical Dosing Tank
- f. Micro settler No.01
- g. Primary Clarifier
- h. Aeration Tank
- i. Nutrient Dosing Tank
- j. Secondary Clarifier
- k. Micro settler No.02
- l. Multigrade Sand Filter (MGF)
- m. Activated Carbon Filter (ACF)
- n. Treated effluent storage lagoons (01 nos. with capacity-18000 m3) for 15 days



ETP Sludge Management:

- a. Sludge Mixing Tank

b. Centrifuge and Sludge Drying Beds

7. During inspection, ETP was found operational. Sample was collected from Equalization Tank Aeration Tank and Outlet of ETP. Analysis results are presented below:

Sampling location	Parameters*							
	pH	SS	TDS	BOD	COD	O & G	MLSS	MLVSS
Inlet of ETP	11.9	536	1272	320	654	-	-	-
Aeration Tank	-	-	-	-	-	-	2378	2068
Outlet of ETP	8.13	3.54	1228	20.3	74.7	5.20	-	-
Discharge Standards^	5.5-8.5	100	2100	100	--	10	--	--

* all the parameters are in mg/l except pH
 ^Standards as per GSR 35(E), dated 14.01.2016.(For disposal on land)

8. It is evident from the results that treated effluent from ETP is complying with effluent discharge standards for being used in ferti-irrigation.
9. During inspection, OCEMS at outlet of ETP was installed.
10. Treated effluent is stored in one lagoon with capacity 18000 m³. Treated effluent is used for Ferti-irrigation in its own land (54.4 Ha) as well as farmers land (204.771 Ha). Agreement with the farmers regarding ferti-irrigation is attached as **Annexure-VI**.
11. The unit has provided HDPE pipelines for use of treated effluent in its own farm. It is informed that supply of treated effluent to farmers are carried out through HDPE pipeline of farmers.
12. The unit has prepared irrigation management plan for utilization of treated effluent by own.
13. The unit has got prepared ETP performance report from National Sugar Institute (NSI), Kanpur on 2017. It is recommended by NSI, Kanpur that performance of ETP and water balance was carried out during off season and performance may be carried out during crushing season, which is yet to be carried out by the unit.
14. Sample was collected from treated effluent storage lagoon. Analysis results are presented below:

Sampling location	Parameters*				
	pH	SS	TDS	BOD	COD
Lagoon-1	7.74	4.25	1192	21.1	77.7
Standards^	5.5-8.5	100	2100	100	--

* all parameters are in mg/l except pH

^ Standards as per GSR 35(E), dated 14.01.2016 (For disposal on land)

15. It is evident from the results that treated effluent stored in lagoon is complying with effluent discharge standards for being used in ferti-irrigation.

16. The unit is supplying the treated wastewater for irrigation the sample was collected by the joint committee. The BOD, COD and Sodium Absorption Ratio (SAR) is found 22.1 mg/l, 81.8 mg/l and 0.88.



17. With reference to order dated 30.05.2023 Hon'ble NGT has raised the concerned about the use of treated wastewater from the sugar industries in the agriculture land. In this regard it is submitted that as per the Krish Vigyan Kendra Mankapur Gonda, the water requirement remains through October to before onset of the Monsoon in sugar cane field. Reference annexe as **Annexure- VII**.

18. The unit has installed Sulphur Treatment Plant for spray pond overflow effluent. Sulphur Treatment Plant comprises of Flocculation Tank-1 & 2, Micro Plate Settler.

19. Overflow of Micro Plate Settler is sent for pre-aeration process and then fed into Aeration tank. Sample was collected from inlet and outlet of Sulphur Treatment Plant. Sulphate at inlet and outlet was observed as 141 mg/l and 131 mg/l respectively.

20. The unit has installed Sewage Treatment Plant (STP) with capacity 200 KLD for treatment of sewage. STP comprises of following units:

- a. Stilling Chamber
- b. Oil and Grease Chamber
- c. Collection Tank
- d. Aeration Tank-1 & 2
- e. MGF and ACF

21. During inspection, STP was operational. Treated sewage from STP is used for gardening purpose. Sample was collected from inlet and outlet of STP. Analysis results are presented below:

S. No.	Parameters	Inlet of STP	Outlet of STP	Standard [^]
1.	pH	7.38	7.72	5.5-9.0
2.	SS	7.65	<2.5	20
3.	BOD	21.4	< 5	10
4.	COD	53.5	9.66	50
5.	Total Phosphorous	1.26	0.57	1.0
6.	Total Nitrogen	5.87	2.70	10
7.	TC	4.9x10 ⁶	<1.8	--
8.	FC	2.3x10 ⁶	<1.8	Desirable-100, Permissible-230

* all parameters are in mg/l except pH

[^]Discharge Standards as per Hon'ble NGT order dated 30.04.2019 in the matter of Original Application No. 1069/2018 Nitin Shankar Deshpande Vs Union of India & Ors. (Applicable to all mode of disposal), which is mentioned in Consent order.



Sewage Treatment Plant (STP)

22. It is evident from the result that treated sewage from STP is complying with the norms.

	<p>23. The unit has installed separate energy meter for operation of ETP and STP and maintained logbook for operation of STP and ETP.</p> <p>24. The unit has 02 boilers with capacity 2 x 90 TPH using bagasse as fuel. The unit has also Cogeneration plant with power generation capacity of 37 MW. The unit has made provision of two venting system of flue gas after ESP. One venting system is with common stack of height 65 m., while another venting system is with bagasse dryers followed by multicyclone separator as APCD and stacks of height approx. 35 m each.</p> <p>25. The unit has not installed proper monitoring facility at all stacks as per CPCB guidelines i.e. size and location of the port hole.</p> <p>26. The unit has provided monkey ladder in boiler stack, which is unsafe for stack monitoring.</p> <p>27. The unit has signed memorandum of agreement with M/s Pitambara Biofuels Industries for manufacturing of pallets, which is situated in its old bio-compost yard. During visit, manufacturing unit of pallets was not operational due to their own reason.</p>
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1. Ground water quality monitoring near Deeh Baba Mandir, near Lal Bihar Purwa, downstream of the industry out. Analysis result is presented below:

Parameters	Unit	Hand pump D/s of Bishui River	Drinking Water Standards as per IS 10500:2012 (Acceptable Limit)
pH	--	7.41	6.5-8.5
TDS	mg/l	303	500
FDS		226	--
Total Harness	mg/l	223	200
Total Alkalinity	mg/l	239	200
Chloride	mg/l	<3.0	250
Floride	mg/l	0.51	1
Sulphate	mg/l	3.45	200
Nitrate	mg/l	<2.2	45
COD	mg/l	5.24	--

**All values are in mg/l except pH
Heavy metals are under process in lab.*

Joint Committee has observed high level of TDS, COD and BOD in drain near main gate of BCML (Distillery Division) Manakpur dated 08.08.2023, the same drain has been found dry during the second visit on 11.12.2023. as shown in the photograph below.



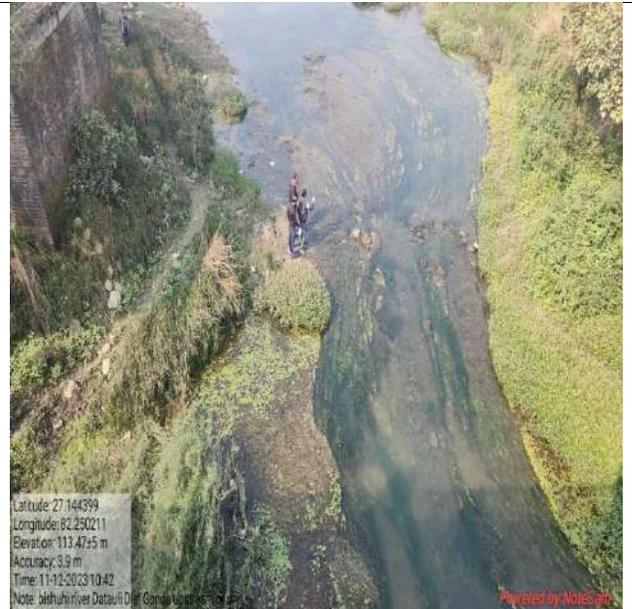
Drain Infront of the industry was found Dry during inspection

4.0 Monitoring of Bishui River

River Bishui is passing adjacent to the Sugar and Distillery unit. River Bishui meets to Kuano River, which meet to River Rapti and ultimately meet River Ganga. During inspection, no effluent was observed discharging into River Bishui. It is also observed that drain carrying sewage of Village- Kudasan is meeting to River Bishui. Sample of River Bishui is collected from upstream and downstream of the unit. Analysis results are presented below:

Parameters	Unit	Upstream	Downstream
pH	--	7.98	7.72
Colour	mg/l	10	10
Conductivity	$\mu\text{S/cm}$	501	538
Sulphate	mg/l	6.24	6.87
SAR	---	0.08	0.09
Boron	mg/l	<0.5	<0.5
Dissolve Oxygen	mg/l	6.7	5.8
COD	mg/l	10.5	10.1
BOD	mg/l	1.28	1.24
Total Coliform	MPN/100 ml	4.9×10^4	1.7×10^5
F- Coliform	MPN/100 ml	2.3×10^4	1.1×10^5

*All values are in mg/l except pH, colour in Hazen & SAR



UP Stream of River Bisuhi



Downstream of River Bisuhi

It is evident from above analysis results, upstream of River belong to Class” D” (Drinking Water Source without conventional treatment but after disinfection) as per Designated Best Use (DBU). However, downstream of River belong to Class” D” (propagation of wildlife and fisheries) as per Designated Best Use (DBU).

Concluding remarks and Recommendations:

It is evident from above observations that the unit has installed Effluent Treatment Plant (ETP) for treatment of process wastewater, Sulphur Treatment Plant for Sulphur removal from spray pond overflow/injection effluent and Sewage Treatment Plant (STP) for treatment of domestic wastewater. Characteristics of treated effluent from sugar unit & treated sewage of township are complying with the stipulated norms. The unit may be directed to comply with following:

1. The unit should carry out performance of ETP & water balance by NSI, Kanpur during crushing.
2. The unit should provide proper monitoring facilities in all stacks as per CPCB guidelines and ladder should be easy ladder (spiral /scaffold type). The PP has committed to install easy ladder (spiral type) in coming monsoon season. Attached as **Annexure-VIII**
3. The industry should ensure that there should not be any untreated wastewater discharge meets to river Bisuhi.

Inspection Team:

1. Sh. A. K. Gupta, Add. Director, MoEF&CC, Regional Office Lucknow
2. Dr. D. K. Soni, Regional Director & Sci. "E", CPCB, RD (N), Lucknow
3. Dr. Ram Karan, Chief Environmental Officer, UPPCB, Lucknow

Amil
25/1/24

basakth

Dr

Amil
25/1/24

basakth

Dr

Item No. 06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 12/2023

Alok Kumar Mishr & Anr.

Applicant(s)

Versus

State of U.P

Respondent

Date of hearing: 30.05.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Sh. Pradeep Mishra, Adv. for UPPCB

ORDER

1. The grievance raised in the Original Application is that Balrampur Chinni Mill, Balrampur (Unit Mankapur) located on the bank of river Bisuhi in village Datauli, Thana Kotwali Mankapur, Janpad, Gonda is operating many commercial plants like sugar production, power generation, alcohol production, wine from sugarcane and compost from sugarcane waste. The mill is discharging industrial waste and effluents, in violation of environmental norms, in the river causing damage to the environment and also creating health hazards to the local people. The fly ash emanating from the boiler of the mill is also causing huge air pollution affecting lives of the people in the nearby villages.

2. The matter was examined by this Tribunal on 22.02.2023 and looking to the allegations and grievance, Tribunal found it appropriate to constitute a joint Committee comprising State PCB, CPCB and District Magistrate, Gonda to submit a factual as well as action taken report.

3. Pursuant to order dated 22.02.2023, District Magistrate, Gonda vide letter dated 27.04.2023 has submitted a joint inspection report dated 26.04.2023. The report *ex-facie* shows that at the time of inspection of Sugar Division of the unit it was operational but Distillery Division was non-operational due to maintenance. With regard to the sugar division of the unit the observations of Committee are as under:

“Observations:

1. The unit has infrastructure for production of sugar using sugar cane as major raw material with consented capacity of 8000 TCD and 37-Megawatt Co-generation for captive requirement.
2. During the inspection, the unit was in operation. The unit has started its cane crushing on 19.11.2022 for the current crushing season 2022-23.
3. The unit was granted consent to operate under The Water (PCP) Act, 1974, The Air (PCP) Act, 1981 by UPPCB which were valid upto 31.12.2023 and authorization for Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which was valid upto 11.04.2028.
4. The unit has presently three (03) borewells to meet its fresh water requirement. It is informed that 02 borewells are used for industrial purpose and one borewell is used for domestic purpose. Electromagnetic water meter is installed in all borewells and log book is maintained.
5. The unit has maintained log book of fresh water consumption. The unit has obtained NOC for groundwater abstraction from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid upto 11.10.2026 for extraction of 1264 KLD groundwater.
6. The unit has established Effluent Treatment Plant (ETP) with capacity 1200 KLD, which comprises of following:
 - a. Bar and Screen Chamber
 - b. Oil and Grease Trap Chamber
 - c. Rotary screen
 - d. Equalization Tank
 - e. Chemical Dosing Tank
 - f. Micro settler No.01
 - g. Primary Clarifier
 - h. Aeration Tank
 - i. Nutrient Dosing Tank
 - j. Secondary Clarifier
 - k. Micro settler No.02
 - l. Multigrade Sand Filter (MGF)
 - m. Activated Carbon Filter (ACF)
 - n. Treated effluent storage lagoons (01 nos. with capacity- 18000 m³) for 15 days.

ETP Sludge Management:

- a. Sludge Mixing Tank
- b. Centrifuge and Sludge Drying Beds

7. During inspection, ETP was operational. Sample was collected from Equalization Tank Aeration Tank and Outlet of ETP. Analysis results are presented below:

Sampling location	Parameters*							
	pH	SS	TDS	BOD	COD	O & G	MLSS	MLVSS
Inlet of ETP	6.58	103	--	506	849	-	-	-
Aeration Tank	-	-	-	-	-	-	5624	2635
Outlet of ETP	7.84	23.5	1775	79.1	131	BDL (<5)	-	-
Discharge Standards^	5.5- 8.5	100	2100	100	--	10	--	--

* all the parameters are in mg/l except pH
^Standards as per GSR 35(E), dated 14.01.2016.(For disposal on land)

8. It is evident from the results that treated effluent from ETP is complying with effluent discharge standards for being used in ferti-irrigation. However, MLSS/MLVSS ratio is less than 50%, which indicate present of excess dead bio-mass in aeration tank.
9. During inspection, OCEMS at outlet of ETP was not installed. It is informed by unit representative that OCEMS was send for repairing on 09.01.2023. The unit has informed by email that OCEMS will be installed after repairing by 17.04.2023.
10. Treated effluent is stored in one lagoon with capacity 18000 m3. Treated effluent is used for Ferti-irrigation in its own land (54.4 Ha) as well as farmers land (204.771 Ha).
11. The unit has provided HDPE pipelines for use of treated effluent in its own farm. It is informed that supply of treated effluent to farmers are carried out through HDPE pipeline of farmers.
12. The unit has prepared irrigation management plan for utilization of treated effluent by own.
13. The unit has got prepared ETP performance report from National Sugar Institute (NSI), Kanpur on 2017. It is recommended by NSI, Kanpur that performance of ETP and water balance was carried out during off season and performance may he carried out during crushing season, which is yet to be carried out by the unit.
14. Sample was collected from treated effluent storage lagoon. Analysis results are presented below:

Sampling location	Parameters*					
	pH	SS	TDS	BOD	COD	Oil and Grease
Lagoon-1	8.25	29.2	1836	17.1	82.5	BDL (<5)
Standards^	5.5-8.5	100	2100	100		10

* all the parameters are in mg/l except pH
 ^Standards as per GSR 35(E), dated 14.01.2016.(For disposal on land)

15. It is evident from the results that treated effluent stored in lagoon is complying with effluent discharge standards for being used in ferti-irrigation.
16. The unit has installed Sulphur Treatment Plant for spray pond overflow effluent. Sulphur Treatment Plant comprises of Flocculation Tank-1 & 2, Micro Plate Settler.
17. Overflow of Micro Plate Settler is sent for pre-aeration process and then fed into Aeration tank. Sample was collected from inlet and outlet of Sulphur Treatment Plant. Sulphate at inlet and outlet was observed as 3275 mg/ l and 910 mg/l respectively.
18. The unit has provided electromagnetic flow meter for measurement of spray pond overflow effluent and other effluent. As per record of the unit, wastewater generation of spray pond effluent for the month of March, 2023 is 85.52 litre/ton of cane crushed as against the stipulated norms of 100 litre/ton of cane crushed. Similarly, other process waste water generation per ton of cane crushed is 89.76 litre/ton of cane crushed as against the stipulated norms of 100 litre/ton of cane crushed.
19. The unit has installed Sewage Treatment Plant (STP) with capacity 200 KLD for treatment of sewage. STP comprises of following units:
 - a. Stilling Chamber
 - b. Oil and Grease Chamber
 - c. Collection Tank
 - d. Aeration Tank-1 & 2
 - e. MGF and ACF
20. During inspection, STP was operational. Treated sewage from STP is used for gardening purpose. Sample was collected from inlet and outlet of STP. Analysis results are presented below:

S. no.	Parameters	Inlet of STP	outlet of STP	Standard^
1.	pH	7.46	7.91	5.5-9.0
2.	SS	19.1	3.67	20
3.	BOD	8.87	5.38	10
4.	COD	18.3	13.7	50
5.	Total Phosphorous	-----	3.88	1.0
6.	Total Nitrogen	-----	21.9	10
7.	TC	-----	2.0 X 10 ³	--
8.	FC	-----	<1.8	Desirable -100, Permissible - 230

*All parameters are in mg/l except pH

^Discharge Standards as per Hon'ble NGT order dated 30.04.2019 in the matter of Original Application No. 1069/2018 Nitin Shankar Deshpande Vs. Union of India & Ors. (Applicable to all mode of disposal), which is mentioned in Consent order.

21. *It is evident from the result that treated sewage from STP is not complying with the norms with respect to Total Phosphorous and Total Nitrogen parameters.*
22. *The unit has installed separate energy meter for operation of ETP and STP and maintained logbook for operation of STP and ETP.*
23. *The unit has 02 boilers with capacity 2 x 90 TPH using bagasse as fuel. The unit has also Cogeneration plant with power generation capacity of 37 MW. The unit has made provision of two venting system of flue gas after ESP. One venting system is with common stack of height 65 m, while another venting system is with bagasse dryers followed by multicyclone separator as APCB and stacks of height approx. 35 m each*
24. *During inspection, flue gas from both boilers were emitted through bagasse dryers. Source emission monitoring of flue gas leading to bagasse dryers were carried out. Analysis results are presented below:*

Sampling Location	Parameters
	Particulate Matter (mg/Nm ³)
90 TPH boiler- 1	23.1
90 TPH boiler -2	45.8
Standards as per UPPCB concent	150

25. *It is evident from above analysis results that emission from boiler stacks for Particulate Matter are complying with the prescribed norms.*
26. *The unit has not installed proper monitoring facility at all stacks as per CPCB guidelines i.e. size and location of the port hole.*
27. *During inspection, fugitive emission was observed in stack area due to poor handling and open conveyor system of bagasse.*
28. *The unit has provided monkey ladder in boiler stack, which is unsafe for stack monitoring.*
29. *The unit has signed memorandum of agreement with M/s Pitambara Biofuels Industries for manufacturing of pallets, which is situated in it its old bio-compost yard. During visit, manufacturing unit of pallets was not operational due to own reason."*

4. Though in the report with regard to Distillery Division also some observations have been stated but we find that in Para 4.0 of page 16 of the report (collective page 24) it is clearly mentioned under the heading of "Distillery Division" unit was found non-operational due to maintenance which shows that effective inspection could not be undergone in the Distillery Division, therefore, fresh report is required in the Distillery Division.

5. So far as, Sugar Division is concerned, here also we find that the observations and findings are not consistent, harmonious and on the contrary some aspect shows findings inconsistent and contradictory.
6. In para 20 of the Report, with respect to STP inspection, it is mention that STP was not compliant with the norms in respect of Total phosphorus and Total nitrogen parameters. In the chart, analytical data of total phosphorus and total nitrogen in the context of outlet of STP is mentioned but in the context of inlet of STP, it is shown to be nil which means that either no test was conducted on these two aspect or the report is otherwise suspicious.
7. Further, even in respect of Total Coliform and Fecal Coliform the data in the inlet of STP is shown or nil but in the outlet data is given which not complying. It is not possible that the coliform were not present in the inlet of STP but found at outlet. The finding is inconsistent and contradictory.
8. Further, we find that in para 10 of the report it is said that treated effluent is used for Ferti Irrigation in its own land (54.4 Ha) as well as farmer land (204.771 Ha). The report nowhere shows as to when sugarcane crop is being cut, how Ferti Irrigation use of treated effluent could have been there and if it was not used for Ferti Irrigation where and in what manner it has been used at that time.
9. Ex facie we find that the report is not complete or reliable, hence we find it difficult to accept the report. We accordingly, constitute a new Committee comprising Regional Officer, MoEF&CC, Lucknow, an officer not below the rank of Regional Director/Scientist E of CPCB and Chief Environmental Officer, UPPCB, Lucknow.

10. Since, the Sugar Division of the unit is presently closed, the aforesaid committee shall visit the site of Distillery Division of the unit within two weeks. PCB need to ensure that the industry operate as ZLD system with complete recycling/reuse of recovered water and storage of spent water as to meet the prescribed guidelines. PCB may essentially monitor river Bisuhi, particularly during measures, to ensure that no waste from Distillery, deliberately or otherwise, is discharged for or for emptying the lagoons.

11. With regard to Sugar Division inspection shall be made later, when the unit commences its production in October, 2023.

12. The combined report shall be filed by 15th November, 2023.

13. The copy of the report shall also be served upon the proponent so as to give him an opportunity to submit comments/response in the present matter.

14. List this matter on 24th November, 2023.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 30, 2023
Original Application No. 12/2023
HB

Item No.05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.12/2023

Alok Kumar Mishr & Anr.

Applicant

Versus

State of U.P.

Respondent

Date of hearing: 24.11.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)

ORDER

1. The allegation in this original application is that Balrampur Chinni Mill, Balrampur (unit Mankapur) located on the bank of river Bisuhi is discharging industrial waste and effluents in violation of environmental norms. The Tribunal had earlier directed submission of report which was filed and found to be incomplete and non reliable. Hence a new committee was constituted vide order dated 30.05.2023.

2. The committee has filed the report in respect of the distillery unit of the industry and in respect of the sugar unit in the communication dated 23.11.2023, it is stated that the crushing operation has started from 16.11.2023 therefore the committee will inspect the unit in the 3rd week of December, 2023 and will submit a fresh report. Page 44 of the report of Joint Committee submitted by UPPCB dated 30.08.2023 shows high levels of TDS, COD and BOD in drain near main gate of BCML (Distillery Division) Manakpur.

3. In view of the above further four weeks time is granted to the Committee to submit the supplementary report.
4. List the matter on 5th February, 2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

November 24, 2023
Original Application No.12/2023
HB



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196280/UPPCB/Faizabad(UPPCBRO)/CTO/both/GONDA/2023

Date: 22/12/2023

To,

M/s

BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION

village Datauli, Tehsil Mankapur, Distt Gonda (UP),GONDA,271302

Application Id-
23455860

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION** located at village Datauli, Tehsil Mankapur, Distt Gonda (UP),GONDA,271302. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION granted for the period from 01/01/2024 to 31/12/2025 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Crystal Sugar	960	Metric Tonnes/Day
2	Power Co-generation	37	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	200 KLD	STP	
Industrial	1600 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986

2	BOD (mg/L)	As per E(P)A Rules, 1986
3	COD (mg/L)	As per E(P)A Rules, 1986
4	TSS (mg/L)	As per E(P)A Rules, 1986
5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Boilers having capacity 90 TPH Each	Baggasse	1	Particulate Matter	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for the production of 960 TPD Crystal Sugar by using 8000 TCD Sugar Cane Crushing and Power Cogeneration of 37 MW only.

2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

3. The E.T.P. unit operation line up Strengthening is to be maintained.

4. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.

5. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

6. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.

7. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.

8. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

9. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2022 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.

10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

11. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a

month failing which consent would be deemed void.

12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.

13. The orders passed by Hon'ble National Green Tribunal in O.A. No. 12/2023 in the matter of Alok Kumar Mishr & Ors Vs. State of Uttar Pradesh shall prevail on this CTO.

14. The Industry shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

15. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action.

RAM
KARAN
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 Date: 2024.01.17
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 Date: 2024.01.17
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मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
143332/UPPCB/Faizabad(UPPCBRO)/CTO/wate
r/GONDA/2021

Dated : 27/12/2021

To ,

Shri NEERAJ BANSAL
M/s BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION
village Datauli, Tehsil Mankapur, Distt Gonda (UP),GONDA,271302
GONDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION

Reference Application No :14237902

Dated :27/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RAKESH KUMAR
TYAGI

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2021.12.30 11:30:59 +05'30'

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ayodyha for information and necessary action.

RAKESH KUMAR
TYAGI

Digitally signed by RAKESH KUMAR
TYAGI
Date: 2021.12.30 11:31:36 +05'30'

Chief Environmental Officer, Circle-6

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION vide

Consent Order No. 14237902/ Water

Dated : 27/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of 8000 TCD sugar cane & 37 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	200 KLD	STP
2	Industrial	1600 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Quantity of Discharge	200 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E (P) A Rules, 1986
2	BOD	As per E (P) A Rules, 1986
3	COD	As per E (P) A Rules, 1986
4	Oil & Grease	As per E (P) A Rules, 1986
5	Quantity of Discharge	1600 KLD

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m ³ /Ha/Day
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5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppccb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of sugar capacity 8000 TCD sugar cane & 37 Megawatt Co-generation only.
2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. The E.T.P. unit operation line up Strengthening is to be maintained.
4. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.
5. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
6. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
7. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
8. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2021 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
9. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
10. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
11. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
12. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RAKESH KUMAR Digitally signed by RAKESH
TYAGI KUMAR TYAGI
Chief Environmental Officer, Circle-6 Date: 2021.12.30 11:32:36 +05'30'



87

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या-

117/51,

/C-6/वायु/दु/अनकापुर/2021

दिनांक 31-12-21

सेवा में,

बलरामपुर चीनी मिल्स लि०, (शुगर इकाई)
यूनिट-मनकापुर, दतौली,
जिला-गोण्डा।

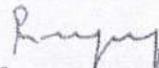
विषय-उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21/22 के अन्तर्गत जारी सहमति दिनांक 30.12.2021 में संशोधन किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 30.12.2021 जो इस कार्यालय को ई-मेल दिनांक 30.12.2021 के माध्यम से प्राप्त हुआ है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र द्वारा उद्योग को निर्गत सहमति पत्रांक-143327/UPPCB/Faizabad(UPPCBRO)/CTO/Air/Gonda/2021 दिनांक 30.12.2021 में पृष्ठ सं०-1 की कम सं०-2 पर वर्णित वैधता अवधि-01.01.2022 से 31.12.2022 तक के स्थान पर वैधता अवधि दिनांक 01.01.2022 से 31.12.2023 तक का संशोधन किये जाने का अनुरोध किया गया है।

अतः उद्योग को निर्गत सहमति पत्रांक-143327/UPPCB/Faizabad(UPPCBRO)/CTO/Air/Gonda/2021 दिनांक 30.12.2021 में पृष्ठ सं०-1 की कम सं०-2 पर वैधता अवधि दिनांक 01.01.2022 से 31.12.2023 तक संशोधित किया जाता है। उद्योग को जारी सहमति की अन्य शर्तें यथावत रहेंगी।

भवदीय,


मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपि :- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अयोध्या को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


मुख्य पर्यावरण अधिकारी
(वृत्त-6)



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
143327/UPPCB/Faizabad(UPPCBRO)/CTO/air/GONDA/2021

Dated : 30/12/2021

To ,

Shri NEERAJ BANSAL
M/s BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION
village Datauli, Tehsil Mankapur, Distt Gonda (UP),GONDA,271302
GONDA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION

Reference Application No. 14237096

Dated : 30/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RAKESH KUMAR
TYAGI
Chief Environmental Officer, Circle-6

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2021.12.30 11:24:56 +05'30'

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action.

RAKESH KUMAR
TYAGI
Chief Environmental Officer, Circle-6

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2021.12.30 11:25:40 +05'30'

U.P. Pollution Control Board

Dated : 30/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 8000 TCD sugar cane & 37 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	02 Boilers having capacity 90 TPH Each	Baggasse	1	Particulate Matter	As per E (P) A Rules, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E (P) A Rules, 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of sugar capacity 8000 TCD sugar cane & 37 Megawatt Co-generation only.
2. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
3. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for the year 2021 within a month failing which consent would be deemed void.
4. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
5. The Industry shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.
6. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
7. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RAKESH KUMAR
TYAGI

Digitally signed by RAKESH KUMAR
TYAGI
Date: 2021.12.30 11:26:43 +05'30'

Chief Environmental Officer, Circle-6



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19890/UPPCB/Faizabad(UPPCBRO)/HWM/GONDA/2023

Dated :11/04/2023

To,

M/s BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION

village Datauli, Tehsil Mankapur, Distt Gonda (UP),GONDA,271302

Tehsil :Mankapur

District :GONDA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19890 and 11/04/2023 .
2. Reference of application (No. and date) 8540370 and 25/03/2023 .
3. Mr NEERAJ BANSAL of M/s BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at village Datauli, Tehsil Mankapur, Distt Gonda (UP) .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat-5.1 (Used or Spent Oil)	Through TSDF	11.70 TPA
2	Cat-33.1 (Empty Barrels/containers/liners contaminated with hazardous chemical/wastes)	Through TSDF	0.3 TPA
3	Cat-33.2 (Contaminated cotton rags or other cleaning materials)	Through TSDF	2.5 TPA

1. The authorization shall be valid for a period of 11/04/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The authorization shall be valid upto dated 11.04.2028, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.
25. The industry shall submit the colored photo graph of display board within 15 days.
26. The industry shall submit the form-10 within 15 days for disposal of hazardous waste.
27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Law.

(Authorized Signatory)
ATULESH YADAV
YADAV

Digitally signed by
ATULESH YADAV
Date: 2023.04.13
07:48:44 -04'00'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ayodhya for information and necessary action .

ATULESH YADAV
YADAV
CEO/EE, I/C Circle

Digitally signed by
ATULESH YADAV
Date: 2023.04.13
07:48:53 -04'00'

BALRAMPUR CHINI MILLS LTD. UNIT-MANKAPUR
 Daily Tube well water meter reading & water quantity Logbook

Month-DECEMBER-2023

Date	Water flow meter reading			Water Quantity in KL			Total water Quantity in KL	Remarks, if any
	Tube well No. 1	Tube well No. 2	Tube well No. 3	Tube well No. 1	Tube well No. 2	Tube well No. 3		
1	1591450	1320464	149100	386	308	478	1172	done
2	1591836	1320772	149578	388	813	47	1248	done
3	1592224	1321585	149625	385	855	128	1368	done
4	1592609	1322440	149753	394	668	0	1062	done
5	1593008	1323108	149753	397	578	329	1304	done
6	1593400	1323686	150082	396	474	195	1365	done
7	1593796	1324460	150277	398	479	0	877	done
8	1594194	1324939	150277	397	857	212	1466	done
9	1594591	1325796	150489	393	655	0	1048	done
10	1594984	1326451	150489	391	735	243	1369	done
11	1595375	1327186	150732					
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Q.C. Head

ETP CHEMIST



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG018924

VALID FROM 12/10/2021 TO 11/10/2026

Registration No.: 202109000367

Name of the Owner	KISHORE KUMAR SAXENA		
Address of the Applicant	Mankapur Chini mills Ltd, village Post Datauli	Application Form Serial No.	GND0921RIN0023
Date of Submission	13/09/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD. UNIT MANKAPUR SUGAR DIV	Company Address	Village Datauli, Tehsil Mankapur, Distt Gonda (UP)
Location Particulars			
District	Gonda	Block	MANKAPUR
Plot No./Khasra No.	Existing Land details attached	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	112.80
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	108.00
Date of Energization (In Case of Electric Pump)		01/04/2005	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	108.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			155520
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2019/5571 is upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
 - Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR) Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
 - (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG039696

VALID FROM 20/11/2021 TO 19/11/2026

Registration No.: 202110000447			
Name of the Owner	KISHORE KUMAR SAXENA		
Address of the Applicant	Mankapur Chini mills Ltd, village Post Datauli	Application Form Serial No.	GNDA1021RIN0028
Date of Submission	26/10/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD. UNIT MANKAPUR SUGAR DIV	Company Address	Village Datauli, Tehsil Mankapur, Distt Gonda (UP)
Location Particulars			
District	Gonda	Block	MANKAPUR
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	112.80
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	108.00
Date of Energization (In Case of Electric Pump)		01/04/2005	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	108.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			151200
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2019/5571 is valid up to 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG012611

VALID FROM 12/10/2021 TO 11/10/2026

Registration No.: 202109000527

Name of the Owner	KISHORE KUMAR SAXENA		
Address of the Applicant	Mankapur Chini mills Ltd, village Post Datauli	Application Form Serial No.	GND A0921RIN0024
Date of Submission	20/09/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD. UNIT MANKAPUR SUGAR DIV	Company Address	village Datauli, Tehsil Mankapur, Distt Gonda (UP)
Location Particulars			
District	Gonda	Block	MANKAPUR
Plot No./Khasra No.	Existing Land details attached	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	112.80
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/04/2005	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			120000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2019/5571 is valid 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
 - (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



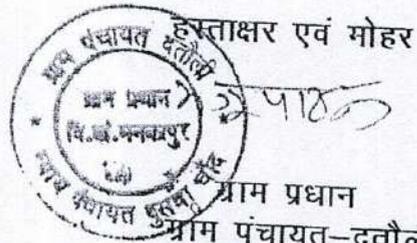
उत्तर प्रदेश UTTAR PRADESH

26 MAR 2019

67AD 823612

अनुमति/सहमति विषयक पत्र

ग्राम-दतौली, तहसील-मनकापुर, जिला-गोण्डा के कृषकों के खेतों की सिंचाई हेतु मेसर्स बलरामपुर वीनी मिल्स लि०, यूनिट-मनकापुर के द्वारा मिल से खेतों तक पाइप लाइन डालने का प्रस्ताव है। यह इस क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा लिया गया एक अच्छा कार्य है जिसकी ग्राम सभा प्रशंसा करती है। पाइप लाइन डालने के लिये जहाँ भी आवश्यकता हो मिल ग्राम सभा क्षेत्र की भूमि एवं वकरोड आदि में पाइप लाइन डालने हेतु अनुमति/सहमति प्रदान की जाती है। निश्चय ही इस योजना से क्षेत्र के कृषकों को अत्यन्त लाभ होगा।



हस्ताक्षर एवं मोहर
ग्राम प्रधान
ग्राम पंचायत-दतौली
तहसील-मनकापुर
जिला-गोण्डा(उ०प्र०)



उत्तर प्रदेश UTTAR PRADESH

26 MAR 2019

67AD 823613

अनुमति/सहमति विषयक पत्र

ग्राम-उपाध्यायपुर ग्रन्ट, तहसील-मनकापुर, जिला-गोण्डा के कृषकों के खेतों की सिचाई हेतु मेसर्स बलरामपुर चीनी मिलस् लि०, यूनिट-मनकापुर के द्वारा मिल से खेतों तक पाइप लाइन डालने का प्रस्ताव है। यह इस क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा लिया गया एक अच्छा कार्य है जिसकी ग्राम सभा प्रशंसा करती है। पाइप लाइन डालने के लिये जहाँ भी आवश्यकता हो मिल ग्राम सभा क्षेत्र की भूमि एवं चकरोड आदि में पाइप लाइन डालने हेतु अनुमति/सहमति प्रदान की जाती है। निश्चय ही इस योजना से क्षेत्र के कृषकों को अत्यन्त लाभ होगा।

हस्ताक्षर एवं मोहर
ग्राम प्रधान
ग्राम प० उपाध्यायपुर (ग्रन्ट)
न्याय प०-करोहामान
वि० ख०-मनकापुर(गोण्डा)
ग्राम प्रधान
ग्राम पंचायत-उपाध्यायपुर
ग्रन्ट तहसील-मनकापुर
जिला-गोण्डा(उ०प्र०)



उत्तर प्रदेश UTTAR PRADESH

87AD 128570

अनुमति/सहमति पत्र

मैं रघुराज यादव पुत्र श्री राम देव यादव ग्राम-उपाध्यायपुर ग्रन्ट, तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिचाई हेतु मेसर्स बलरामपुर चीनी मिल्स लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को सहर्ष स्वीकार करता हूँ। निश्चित ही क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा किया गया यह एक अच्छा प्रयास है। मैं अपने खेत में जहाँ से आवश्यकता हो पाइप लाइन डालने हेतु अपनी अनुमति/सहमति प्रदान करता हूँ। निश्चित ही इस योजना से क्षेत्र के हम कृषकों को अत्यन्त लाभ होगा।

हस्ताक्षर

Rajendra Yadav

(रघुराज यादव)



उत्तर प्रदेश UTTAR PRADESH

87AD 128567

अनुमति/सहमति पत्र

मैं हनुमान मौर्या पुत्र श्री मंगरे, अगया, 'ग्राम-दतौली, तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिचाई हेतु मेसर्स बलरामपुर चीनी मिल्स लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को सहर्ष स्वीकार करता हूँ। निश्चित ही क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा किया गया यह एक अच्छा प्रयास है। मैं अपने खेत में जहाँ से आवश्यकता हो पाइप लाइन डालने हेतु अपनी अनुमति/सहमति प्रदान करता हूँ। निश्चित ही इस योजना से क्षेत्र के हम कृषकों को अत्यन्त लाभ होगा।

हस्ताक्षर

हनुमान मौर्या

(हनुमान मौर्या)



उत्तर प्रदेश UTTAR PRADESH

87AD 128568

अनुमति/सहमति पत्र

मैं जवाहर लाल मिश्रा पुत्र श्री बाल मुकुन्द मिश्रा, ग्राम-दतौली, तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिचाई हेतु मेसर्स बलरामपुर चीनी मिल्स लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को सहर्ष स्वीकार करता हूँ। निश्चित ही क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा किया गया यह एक अच्छा प्रयास है। मैं अपने खेत में जहाँ से आवश्यकता हो पाइप लाइन डालने हेतु अपनी अनुमति/सहमति प्रदान करता हूँ। निश्चित ही इस योजना से क्षेत्र के हम कृषकों को अत्यन्त लाभ होगा।

हस्ताक्षर

(Handwritten signature)

(जवाहर लाल मिश्रा)



उत्तर प्रदेश UTTAR PRADESH

87AD 128564

अनुमति / सहमति पत्र

मैं राजेन्द्र प्रसाद यादव पुत्र श्री रामफेर यादव, बनकटी, ग्राम-दतौली, तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिचाई हेतु मेसर्स बलरामपुर चीनी मिल्स लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को सहर्ष स्वीकार करता हूँ। निश्चित ही क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा किया गया यह एक अच्छा प्रयास है। मैं अपने खेत में जहाँ से आवश्यकता हो पाइप लाइन डालने हेतु अपनी अनुमति/सहमति प्रदान करता हूँ। निश्चित ही इस योजना से क्षेत्र के हम कृषकों को अत्यन्त लाभ होगा।

हस्ताक्षर

(राजेन्द्र प्रसाद यादव)

राजेन्द्र प्रसाद यादव

अनुमति / सहमति पत्र

मैं ~~जगदीश प्रसाद पाठक~~ पुत्र श्री ~~माजीय पाठक~~ ग्राम-दतौली, तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिंचाई हेतु मेसर्स बलरामपुर चीनी मिलस लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को सहर्ष स्वीकार करता हूँ। निश्चय ही क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा किया गया यह एक अच्छा प्रयास है। मैं अपने खेत में जहाँ से आवश्यकता हो पाइप लाइन डालने हेतु अपनी अनुमति / सहमति प्रदान करता हूँ। निश्चय ही इस योजना से क्षेत्र के हम कृषकों को अत्यन्त लाभ होगा।

हस्ताक्षर

(जगदीश प्रसाद पाठक)

अनुमति / सहमति पत्र

मैं, ~~रघुराज यादव~~ पुत्र श्री ~~शाम देव यादव~~
 ग्राम-उपाध्यायपुर ग्रन्ट, तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिचाई हेतु मेसर्स बलरामपुर
 चीनी मिलस लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को
 सहर्ष स्वीकार करता हूँ। निश्चय ही क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा किया गया यह
 एक अच्छा प्रयास है। मैं अपने खेत में जहाँ से आवश्यकता हो पाइप लाइन डालने हेतु अपनी
 अनुमति/सहमति प्रदान करता हूँ। निश्चय ही इस योजना से क्षेत्र के हम कृषकों को अत्यन्त लाभ
 होगा।

हस्ताक्षर

(Rajendra Kumar)

अनुमति/सहमति पत्र

मैं ~~अर्जुन कुमार पाठक~~ पुत्र श्री ~~दिनेश चन्द पाठक~~ ग्राम-दतौली, तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिंचाई हेतु मेसर्स बलरामपुर चीनी मिलस लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को सहर्ष स्वीकार करता हूँ। निश्चय ही क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा किया गया यह एक अच्छा प्रयास है। मैं अपने खेत में जहाँ से आवश्यकता हो पाइप लाइन डालने हेतु अपनी अनुमति/सहमति प्रदान करता हूँ। निश्चय ही इस योजना से क्षेत्र के हम कृषकों को अत्यन्त लाभ होगा।

हस्ताक्षर

(~~अर्जुन कुमार पाठक~~)

Dastawali

अनुमति/सहमति पत्र

मैं, ~~श्याम नारायण पाठक~~ पुत्र श्री ~~भागीरथ पाठक~~
 ग्राम-उपाध्यायपुर ग्रन्ट, तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिंचाई हेतु मेसर्स बलरामपुर
 चीनी मिलस लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को
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 एक अच्छा प्रयास है। मैं अपने खेत में जहाँ से आवश्यकता हो पाइप लाइन डालने हेतु अपनी
 अनुमति/सहमति प्रदान करता हूँ। निश्चय ही इस योजना से क्षेत्र के हम कृषकों को अत्यन्त लाभ
 होगा।

हस्ताक्षर

S. P. Patel

←—————→

Dabwali

अनुमति/सहमति पत्र

मैं 21 (19) एन डबल्यू 1006/1006/क पुत्र श्री श्री 1006/1006/क

ग्राम-उपाध्यायपुर ग्रन्ट, तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिंचाई हेतु मेसर्स बलरामपुर चीनी मिलस लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को सहर्ष स्वीकार करता हूँ। निश्चय ही क्षेत्र के कृषकों के लिये चीनी मिल के द्वारा किया गया यह एक अच्छा प्रयास है। मैं अपने खेत में जहाँ से आवश्यकता हो पाइप लाइन डालने हेतु अपनी अनुमति/सहमति प्रदान करता हूँ। निश्चय ही इस योजना से क्षेत्र के हम कृषकों को अत्यन्त लाभ होगा।

हस्ताक्षर

SPRICK

अनुमति/सहमति पत्र

में भोला पुत्र श्री राम सखर
बनकरी, दतौली
 ग्राम-~~बनकरी, दतौली~~ तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिचाई हेतु मेसर्स बलरामपुर
 चीनी मिलस लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को
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 होगा।

हस्ताक्षर

भोला

(—————)

अनुमति/सहमति पत्र

मैं, शु. शी. राम पुत्र श्री ज. ए. म. म.
~~घेरा, दतौली~~
 ग्राम-~~दतौली~~ तहसील-मनकापुर, जिला-गोण्डा के खेतों की सिंचाई हेतु मेसर्स बलरामपुर
 चीनी मिलस लि० की मनकापुर यूनिट के द्वारा मिल से खेतों तक पाइप लाइन डालने के प्रस्ताव को
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 होगा।

हस्ताक्षर

शु. शी. राम यादव
 (-----)

शुद्धीकृत चीनी मिल के उत्प्रवाहको खेत में डालने के लिये देने हेतु प्रार्थना-पत्र

श्रीमानजी

कारखाना प्रबन्धक

बलरामपुर चीनी मिल्स लिमिटेड

इकाई-दतौली

महोदय

निवेदन है कि प्रार्थी राम औताल पुत्र श्री राम बिहारी
निवासी ग्राम- मुपाधप्राय पुल गिन् पो० दवाहीप्रा जिला श्रीखंडा
.....का निवासी हूँ तथा आप की चीनी मिल का शुद्धीकृत उत्प्रवाह अपने
खेत में डलवाना चाहता हूँ जिसका रकबा एकड़ है। उसके बाद मैं
अपने खेत में की फसल लूँगा।

अतः आप हमारे खेत में उचित मात्रा में एवं उचित समय पर उपरोक्त
उत्प्रवाह को डालने का कष्ट करें एवं हमें सही विधि से फसल तैयार करने को भी
बतायें।

धन्यवाद

दिनांक 14.9.2017

नाम राम औताल
हस्ताक्षर राम औताल

शुद्धीकृत चीनी मिल के उत्प्रवाहको खेत में डालने के लिये देने हेतु प्रार्थना-पत्र

श्रीमानजी

कारखाना प्रबन्धक

बलरामपुर चीनी मिल्स लिमिटेड

इकाई-दतौली

महोदय

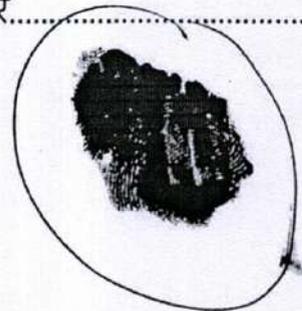
निवेदन है कि प्रार्थी कन्हई पुत्र श्री राम सुबुस
निवासी ग्राम- उपाध्यायपुरा पो० देवरिया जिला गोरख
.....का निवासी हूँ तथा आप की चीनी मिल का शुद्धीकृत उत्प्रवाह अपने
खेत में डलवाना चाहता हूँ जिसका रकबा 3.0 एकड़ है। उसके बाद मैं
अपने खेत में धान की फसल लूँगा।

अतः आप हमारे खेत में उचित मात्रा में एवं उचित समय पर उपरोक्त
उत्प्रवाह को डालने का कष्ट करें एवं हमें सही विधि से फसल तैयार करने को भी
बतायें।

धन्यवाद

दिनांक 14/09/2017

नाम कन्हई
हस्ताक्षर.....



शुद्धीकृत चीनी मिल के उत्प्रवाहको खेत में डालने के लिये देने हेतु प्रार्थना-पत्र

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बलरामपुर चीनी मिल्स लिमिटेड

इकाई-दतौली

महोदय

निवेदन है कि प्रार्थी परसुराम..... पुत्र श्री जयप्रसाद.....
निवासी ग्राम- गाम- उपाहमपुर 2 गाँव..... पो० देवरिया..... जिला गोरखपुर
.....का निवासी हूँ तथा आप की चीनी मिल का शुद्धीकृत उत्प्रवाह अपने
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बतायें।

धन्यवाद

दिनांक 13/09/2017

नाम परसुराम.....

हस्ताक्षर परसुराम.....

शुद्धीकृत चीनी मिल के उत्प्रवाहको खेत में डालने के लिये देने हेतु प्रार्थना-पत्र

श्रीमानजी

कारखाना प्रबन्धक

बलरामपुर चीनी मिल्स लिमिटेड

इकाई-दतौली

महोदय

निवेदन है कि प्रार्थी बालकशम पुत्र श्री बालकशम
निवासी ग्राम- आहमापपुरगाँव पो० देवरिया जिला उत्तरप्रदेश
.....का निवासी हूँ तथा आप की चीनी मिल का शुद्धीकृत उत्प्रवाह अपने
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उत्प्रवाह को डालने का कष्ट करें एवं हमें सही विधि से फसल तैयार करने को भी
बतायें।

धन्यवाद

दिनांक 13/09/17

नाम बालकशम

हस्ताक्षर बालकशम

शुद्धीकृत चीनी मिल के उत्प्रवाहको खेत में डालने के लिये देने हेतु प्रार्थना-पत्र

श्रीमानजी

कारखाना प्रबन्धक

बलरामपुर चीनी मिल्स लिमिटेड

इकाई-दतौली

महोदय

निवेदन है कि प्रार्थी साहेब दीन पुत्र श्री नगई
निवासी ग्राम- उत्तरप्रवाह पो० देवरिया जिला ब.प्र.उ.
.....का निवासी हूँ तथा आप की चीनी मिल का शुद्धीकृत उत्प्रवाह अपने
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बतायें।

धन्यवाद

दिनांक 13/09/07

नाम साहेब दीन
हस्ताक्षर साहेब दीन

**UTILISATION OF TREATED
EFFLUENT OF SUGAR FACTORY FOR
IRRIGATION PURPOSE IN
SUGARCANE & OTHER CROPS**

Submitted by -

M/s-BALRAMPUR CHINI MILLS LTD. , Unit : MANKAPUR

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Existing Arrangements for Effluent Treatment Plan

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Effluent application Scheme

Demonstration farm and trials

Kisan Gosthi and farmers education.

Basic requirement and monitoring schedule.

Technical back-up.

INTRODUCTION

Mankapur chini mill – Mankapur has been installed by the M/s Balrampur Chini mill group in the year 2006, having crushing capacity 8000 TCD. The sugar unit is situated at village Datauli, Tehsil Mankapur, District Gonda, (U.P).The total sugar cane area of Mankapur chini mill is about 22000 Hectare.

The Effluent Treatment Plant in Sugar Division was established and commissioned with capital investment of Rs. 2.5 Crores in the year 2006. The effluent treatment plant is based on Activated Sludge process technology, having capacity to take full load of generated effluent.

We are going to installed improve technology for injection water treatment & enhanced the capacity of Effluent treatment plant with capital investment of Rs. 1.50 Crores .

The effluent treatment plant consist a following equipment

- 1) Bar screen
- 2) Oil and grease trap (6.0Mtrs x 4.0Mtrs x 2.92Mtr)
- 3) Rotary screen
- 4) Equalization tank (13.70 x 7.87 x 2.15 Mtrs)
- 5) Air blower, capacity – 350 M³/hr, Pressure 0.50 Kg/cm²
- 6) Lime dosing tank
- 7) Chemical dosing tank
- 8) Micro settler No.1
- 9) Primary clarifier (Dia-11.72 Mtrs. Height 3.12 Mtrs)
- 10) Aeration tank (24 Mtrs x 18 Mtrs x 4.12 Mtrs)
- 11) Air compressors -02 Nos , capacity -1500 M³/hr , pressure -0.50 kg/cm²

- 12) Nutrients dosing tank
- 13) Secondary Clarifier (dia 12 Mtrs, Height 3.12 Mtrs)
- 14) Micro settler No.2
- 15) Sludge Drying Bed 06 Nos (6.0 Mtrs x 4.0 Mtrs x 1.7 Mtrs x 6 Nos)
- 16) Filter press system for sludge removal
- 17) Multi grade sand filter and carbon filter.
- 18) On line monitoring system
- 19) Treated effluent recycle system
- 20) Lagoon for treated effluent storage capacity -18000 KL.

The ETP is capable enough to treat the effluent with achieving desired norms of CPCB. The treated effluent further polished with multi grade sand and Carbon filter and after that about 50% of final treated effluent recycled back in to the different process, cooling tower make up etc. Balance treated effluent approximate 50% will be utilized for irrigation at the farmers land in the vicinity of Mankapur chini mills as per the prescribed norms of CPCB.

Now Mankapur chini mill is developing a new organized irrigation management plan so that the treated effluent could be used in the farmers field in well organized manner with developing proper network in surrounding the sugar factory. This will help to achieve the 100% Zero discharge condition of sugar unit and also it will help the farmer to improve soil fertility and to save the huge diesel cost for irrigation purpose along with reduction in ground water extraction.

In this regard MCM will develop a full-fledged scheme since beginning by

- Developing command area
- Educate the farmer for use of treated effluent.
- Trail plant set up.
- Network distribution of total area to reach the effluent in each field.
- Prepare record maintenance.

This will be developed a well organized Irrigation Management Plan with deputing dedicated person and team to carryout all these activities.

One supervisor in each shift to carry out the irrigation activities with cooperation to farmer and request application in advance before starting the irrigation of treated effluent in the area, the farmers who will utilize the treated effluent are educated and made aware to the benefits of treated effluent. MCM will be obtained written consents also from the farmers before irrigation. They could be further encouraged to voluntarily participate in this mutually beneficial project.

In case of sugarcane, it is very necessary to maintain optimum soil moisture during all state of growth. The total water requirement of the crop for optimum growth varies from 200-300 cm inclusive of rainfall.

In tropical area normally one or two watering are given at interval of 3-4 days after planting to help to set to germination. Therefore in the absence rain cane is irrigated every 10-12 days during its growing period. In dry area i.e. sandy loam soil the irrigation is needed at an interval of 8 days.

Frequent light irrigation each of 40-45 mm adjusted to suit the growing period of the crop is very useful. The time of harvesting irrigation frequency is reduced and just before harvest irrigation withheld for before a month.

2.EFFLUENT GENERATION :

Total effluent generation of MCM from the sugar production is approximately 190 liters/ton of cane crush. Hence the maximum amount of effluent is about 1520 KL/day at sugar plant running capacity of 8000TCD. This capacity is at peak level for season Nov. to 15thApril (165 days). The average number of working days for Irrigation annually worked out to be 165 days (Nov. to 15thApril) .

Hence the total maximum effluent generation during a typical year is about $165 \times 1520 = 250800 \text{ m}^3$.

3 EXISTING ARRANGEMENT OF TREATMENT

During the production of sugar the industry generate about 1520 KL/day effluent. The industry has full-fledged Effluent Treatment Plant to treat the generated effluent as per norms of UP Pollution Control Board. The industry has also enhanced their treatment capacity as per direction of State Pollution Control Board during expansion of sugar unit. The complete treatment unit is based on an advanced environmental technology.

The industry has installed well advanced Primary and Secondary Effluent Treatment System based on maximum generated effluent flow 1520 KL/day. The primary effluent plant comprises physical and chemical treatment and secondary effluent treatment plant comprises activated sludge system is biological treatment. So the total three stages of

effluent treatment system is capable to treat the total generated effluent and after passing through the three stages of treatment system, the treated effluent achieve the norms of State Pollution Control Board.

The effluent treatment plant contains different units viz

- 1) Bar screen
- 2) Oil and grease trap (6.0Mtrs x 4.0Mtrs x 2.92Mtr)
- 3) Rotary screen
- 4) Equalization tank (13.70 x 7.87 x 2.15 Mtrs)
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- 20) Lagoon for treated effluent storage , capacity -18000 KL

During the effluent treatment process, the effluent physically and chemically treated in primary stage by adopting process flow equalization, chemical floc formation and settling of effluent. Detention time of settling tank is 10 to 12 hours. The next stage of treatment is second stage treatment based on biological treatment process of effluent with help of consortium of aerobic bacteria in the aeration tank. The design parameter of aeration tank are mixed liquor suspended solid-3000 to 4000 mg/ltr, food/ microorganism ratio-0.15 to 0.3, sludge recirculation ratio – 60 %. During the course of treatment the effluent treated as per norms of Pollution Control board. The treated effluent quality is being assessed time to time by Regional Officer as well as State Pollution Control Board and always the quality of treated effluent was found within norms and finally the State Pollution Control Board grant us water consent regularly. The unit is also following the guidelines of Charter of Corporate responsibility for environmental protection. The industry has installed separate energy meter and self analysis system with full-fledged laboratory to evaluate the performance of the different unit of the treatment system. The total cost of complete three stage effluent treatment systems are about 2.50Cores.

4.CROPPING PATTERN OF THE AREA :

The BCML unit: Mankapur falls in the Bhawer belt of the Ghaghrariver adjoining the tarai belt of the eastern U.P. The terrain is cover by thick deposit of river laid alluvium with slightly higher pH. These soils are comparatively richer in clay or finer particles of the soil. Such type of soils are good for sugar cane crop. A details exercise was carried out form the record of Revenue Department to identify various plots , their owners and the crop grown .

It is seen that the farmers of the area grow sugarcane as the main annual crop. In Khaif season paddy as the main crop and wheat for Ravi. The general pattern of the command area is 70-75% under sugarcane and remaining 20-25% area mainly under wheat , paddy, pulse and oid seed.

On the crop rotational aspect farmers of the command area mostly grow sugarcane from first to third year with annual harvesting and ratooning. In the fourth year, they fallow the rotation of Paddy & Wheat. These common rotations are followed by more than 90% farmers of the area.

QUANTITY OF EFFLUENTAVAILABLE FOR LAND APPLICATION:

The capacity of sugar plant.	- 8000TCD
Average Effluent generation per day	- 1520 m3/day
Quantity of treated effluent for Irrigation	- 760 m3/day

EFFLUENT CHARACTERISTICS OF TREATED EFFLUENT:

The characteristics of bio methanated effluent at the outlet of ETP are as follows .

pH	-	7.5
BOD	-	<30 ppm
COD	-	<250 ppm
TDS	-	<2100 ppm

6. COMMAND AREA

As per the CPCB recommendation,for application of treated effluent the land requirement is varies from soil to soil and crop to crop

Soil StructureEffluent Loading Rate m3 / Hectare / day

Sandy	225 – 280
Sandy Loam	170 - 225
Loam	110 – 170
Clay Loam	55 – 110
Clay	35 – 55

The average effluent requirement is varies from 110 – 170 m³ per hectare per day or approx 68 m³ / Acre for irrigation. We have considered three irrigation for cane crop , two irrigation for wheat crop & 10 irrigation for fancy greenery during the period Nov. to 15th April.

- Average effluent application Cane crop: (68m³x 3 irrigations)/acre
- Average effluent application wheat crop : (68 m³x 2 irrigations)/acre
- Average effluent application Green belt : (68 m³x 15 irrigations)/acre
- Total effluent = 125400 m³/year
- Land near by Coal yard : 1.5 acre
- Land behind ADMIN block : 1.00 acre
- Land near sugar sales office : 0.50 acre
- Land in D & E Block : 1.5 acre
- Land near lagoon : 2.0 acre
- Land behind D-Block : 2.5 acre
- Total land for Eucalyptus plant : 9.00 Acre
- Average effluent application EucalyptusPlant : 20 m³/acre/day
- Total effluent utilize for Eucalyptus plants : 20*9.0*165 = **29700 m³**
- Green belt land : 20.0 acre
- Total effluent utilize for fancy greenery: 20.0 x 68 x 13 = **17680 m³**
- Effluent utilize for cane crop : 290 acre x 68 m³x3 irrigation = **59160 m³**
- Effluent utilize for wheat crop : 140 acre x 68 m³x2 irrigation = **19040 m³**

COMMAND AREA IDENTIFIED:

The availability of land for effluent irrigation in DATAULI village. The location of land for irrigation application is as under:

Location	Total available area (Acre)	Area available at 85% land efficiency	Distance from BCML (KM)	Mode of effluent transport
Datauli	506	430	1.0	By 6" HDPE pipe line

- Therefore, we have identified 506 acres land in the vicinity of MCM and details including ownership, plot wise crop pattern vide enclosed map. However our requirement is only 430 Acres only .Hence the quantity of effluent to be used in identified command area shall be 125580 m³ / year.

DETAILS OF CROP AREA:

Location	Total available area (Acre)	Area available at 86% land efficiency	Crop area in effluent application Wheat	Crop area in effluent application Sugarcane
Datauli	560	430	140	290

DETAILS OF THE EFFLUENT USE :-

Crop	Effluent applicable m ³ /acre as per the CPCB protocol	Crop area (acre)	Cropwise effluent use (m ³)
Sugarcane	290.00 x 3 irrigation	290	68*3*290=59160

Wheat	140.00 x 2 irrigation	140	$68*2*145 = 19040$
Eucalyptus	20 m ³ /acre/day	9	$20*9*165 = 29700$
Green belt	68.00*8 irrigation	20	$20.0*68*13 = 17680$
Total			125580 m ³

Available treated effluent at MANKAPUR is 1520 m³/day equivalent to 250800 m³/year that can be utilized for land application considering 50 % treated effluent has been recycled in Process.

7. EFFLUENT APPLICATION SCHEME:

7.1 STORAGE AND TRANSPORTATION:

MANKAPUR CHINI MILLS will generate the treated effluent 760 KI/day i.e.50% of total generated treated effluent for factory outside ferti-irrigation purpose. All the pumping arrangement shall be made on a platform to cover the whole command area. A system of main line and branch line will be developed with 6" dia main HDPE pipeline laid in the farmers land. The necessary valves, Tee and bends are fitted as per the suitability of farmers and operational work. Branch lines are also laid with 4" dia HDPE pipe lines and connected with main line. The opening of the branch line ensure to irrigate the each and individual farmers field. We will be installed two pumps having capacity 100 M³/hr to supply the effluent from lagoon to main pipe line.

7.2 IRRIGATION OF FIELD OF THE COMMAND AREA :

A system of transportation and distribution of effluent at farmersfield will be developed with the help oftreated effluent transfer pump. Effluent reach to their field where the two casual workers are engaged for uniform distribution of treated effluent. Oneexecutive of MCM will always present at site for supervision the irrigation. The soil samples will be taken with an interval of six months to assess soil quality of respective farmer fields. When one field is irrigated then close the valve and shift the effluent to another field and then open the valve. This process is continuing till the whole command area of a particular site is irrigated.

7.3 AGREEMENT WITH FARMERS :

MCM will be maintained record ofsigned agreements of farmers those fields are irrigated with treated sugar factory effluent. The initial response from farmers suggests that most of them would be willing to land application to their field. The agreement with farmers shall be purely voluntary in nature. A copy of agreement format of is enclosed Annexure-A

8. DMEONSTRATION FARM AND TRIALS

The company has developed the one demonstration trial on each crop at every village of the command area. The result of the effluent application on crop growth and yield is demonstrate to the farmers. This is also a part of details scientific study that company plan to carry out on a long term basis.

9. **KISHAN GOSTHI AND MONITORING SCHEDULE :**

The company is organized the Kishan Gosthi at each village of the command area. In the Kishan Gosthi the farmers of this area will discuss the problems related to the land application of effluent. They are also discussed the problem related to crop production and soil management

10. **BASIC REQUIREMENT AND MONITORING SHCHEDULE:**

The monitoring of soil, ground water and crop growth shall be done by the company at regular intervals. The samples of soil, ground water and crop will be collected from demonstration farm as well as from farmers field and analysis work is to be done at MCM Laboratory. The details of the protocol for monitoring and safety of effluent application on land is as under: -

- Company engaged with educated staff for the execution and monitoring of the work.
- The command area for treated effluent application is not more than 2.5 Km. distance.
- The company will develop the pipe line network in the command area of about 506 acres of land.
- Infrastructure facilities for collection and analysis of samples drawn from the application zone will be developed.
- The rate of effluent application is to be measured by V-Notch which is fixed at pumping station and at farmers field.

1. The physico-chemical characteristics of the soil under treated spent wash application is regularly monitor for pH, Electrical conductivity (EC), Nitrogen(N), Sodium(Na) and Potassium (K). One representative sample per 50 ha. at a depth of 30 cm. and 15 cm.
- The ground water quality is monitor for BOD, TDS &NO₃ by collecting one representative sample from bore wells situated in every 50 ha area of the land under treated spent wash application at least twice a year. The increase in BOD and TDS and NO₃ is not exceed 3 mg./l, 200 mg./l and 10 mg./l, respectively.
- The records of soil and ground water quality monitoring data collected are properly maintained and are ready for verification by the state Pollution Control Board/Central Pollution Control Board.

11. TECHNICAL BACKUP :

11.1 MAN POWER DEPLOYED:

Mankapur Chini Millwill deploy 4 persons for this project. The team is leaded by a person M.Sc.(Agriculture)Mr. Anil Singh Rathor having more than ten years of practical experience in the field of ferti-irrigation at farmers field. Other team members who are full time deputed to look after all the sites are also post graduate and graduate in agriculture. Further there are local field staff having farmers back ground are also deputed at farmers field to get the demand of land application from the farmers. Together this team has the potential to make the subject a success.

PHYSICO CHEMICAL PROPERTY OF SOIL

pH	---	7.02 to 7.15
E.C.	--	0.277-0.325 dS/m
Bulk density	---	1.25 -1.50
Particle density	---	1.18- 2.40
Porosity %	---	40-60
Sand	---	30-40 %
Silt	----	15-20%
Clay	---	30-45 %
Ca	---	300-325 mg/100gm of soil
Mg	---	25-50 mg/100 gm of soil
Na	---	20-40 mg/100 gm of soil
K	---	20-30 mg/100 gm of soil
P2O5	---	2.0-4.5 mg/100 gm of soil
CaCO3	---	13.0-30.0 mg/100 gm of soil
Cl	---	25-50 mg/100 gm of soil
SO4	--	25.0-50.0 mg/100 gm of soil

TYPICAL ANALYSIS OF TREATED EFFLUENT

pH	---	7.5
Colour	--	Colourless
TS	---	90 mg/l
TDS	---	1500 mg/l
COD	----	240 mg/l
BOD	---	25 mg./l

ASHOK KUMAR TRIPATHI
CHIEF MANAGER (Q.C.)



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पत्रांक .../.../.../.../2023/ 355

केवीके/

दिनांक...15/12/23.....

सेवा में,

महाप्रबन्धक (गन्ना)

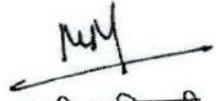
बलरामपुर चीनी मिल्स लि०

यूनिट मनकापुर

प्रिय महोदय,

आपके पत्रांक एम०सी०एम /गन्ना/228 दिनांक 14 दिसंबर 2023 के क्रम में आपके द्वारा वांछित सूचना निम्नवत है

क्रमांक	फसल	पानी/संचाई की आवश्यकता	अन्य विवरण
1	गेहूं	नवम्बर से मार्च	5 बार
2	सरसों	नवम्बर से जनवरी	2 बार
3	सब्जियां	अक्टूबर से अप्रैल	आवश्यकतानुसार 10-15 बार
4-अ	गन्ना (शरदकालीन बुवाई)	अक्टूबर से वर्षा ऋतु आरम्भ होने तक	8-10 बार
4-ब	गन्ना (बसंतकालीन बुवाई)	फरवरी से वर्षा ऋतु आरम्भ होने तक	5-6 बार


 प्रभारी अधिकारी
 प्रभारी अधिकारी
 कृषि विज्ञान केन्द्र
 मनकापुर-गोण्डा



Annex-VIII 83

BALRAMPUR CHINI MILLS LIMITED

CIN : L15421WB1975PLC030118, GSTIN : 09AAACB9373Q1ZW

UNIT : MANKAPUR

FACTORY : P.O. DATAULI, TEHSIL - MANKAPUR, DISTT.GONDA (U.P.) PIN – 271306
EPABX Phone Nos. 80522-22071 / 99369-97302, E-mail : bcml.mcm@bcml.in

Ref. No. : MCM/2023-24/

11 Dec., 2023

To,
Mr. Atulaesh Yadav ji,
Chief Environment Officer,(Circle-6)
U.P. Pollution Control Board
T.C/12V, Vibhuti kand Gomti Nagar,
Lucknow-226010
Email : info@uppcb.com

Sub. : Status of compliance to notified standard for Irrigation plan of sugar manufacturing units.

Dear Sir,

We would like to inform you that -

We are arranging to provide spider ladder on stack in coming off season.

Further we once again would like to bring your kind notice that we are very much concerned about the environment protection and assure that we are committed to maintain the natural resources in its original state to the best of your endeavour and we also followed all consent conditions provided by CPCB/MoEF/UPPCB.

Thanking you,

Yours faithfully,
For **BALRAMPUR CHINI MILLS LTD.**
Unit - **MANKAPUR**

(Authorized Signatory)

Annexure : 1- irrigation management plan

2- agreement copy with farmer's

C.C. :-

1- RO, UPPCB Ayodhya